

Wage Board for Port and Dock Workers

176. **Shri P. R. Chakraverti:**
Shri H. C. Linga Reddy:
Shri Indrajit Gupta:
Shri Warrior:
Shri Vasudevan Nair:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the National Dock and General Workers' Union deplored the adamant attitude of the Employers' representatives on the Wage Board for Port and Dock Workers in recommending interim relief of Rs. 3.90 to the workers;

(b) whether the Union called upon the workers in all the major Ports in the country to launch an indefinite strike to press for higher interim relief; and

(c) the steps taken to avert any crisis resulting from the Wage Board's recommendations with respect to interim relief?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):
 (a) and (b). Reports to this effect have appeared in the Press.

(c) Government have received and accepted the unanimous recommendations made by the Wage Board for grant of a second interim relief from 1-8-66. Copies of Government Resolution on the subject are laid on the Table of the House. [Placed in Library. See No. LT-7171/66].

Multiplicity of Trade Unions in Airlines Industry

177. **Shri P. R. Chakraverti:**
Shri H. C. Linga Reddy:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that the present strains and disputes in the labour-management relations in the

Airlines Industry are, to a considerable extent, due to the multiplicity of trade unions of Pilots, Navigators, Flight Engineers and other employees functioning in the industry; and

(b) whether Government have considered this aspect of the question and have devised any scheme to improve the industrial relations in the Industry?

The Deputy Minister of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): (a) Multiplicity of trade unions is only one of the factors responsible for causing strains and disputes in the Airlines Industry.

(b) The Code of Discipline which permits recognition of the majority Union, has been evolved to discourage evils arising from multiplicity of the Unions. This Code has been accepted by the Airlines Industry. Efforts are made to resolve disputes as and when they arise.

New Tear Gas

178. **Shri P. R. Chakraverti:**
Shri H. C. Linga Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) whether Central Government have made a suggestion to the Calcutta Police to experiment with the use of C.S. Gas in quelling disorders;

(b) the reaction of the Calcutta Police thereto;

(c) whether it has been found to be a practical device in a densely populated city like Calcutta; and

(d) the final decision in the matter, if any?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of India have requested certain State Government (including the Government of West Bengal) to try out C.S. tear-gas on an experimental basis, in selected situations, for the dispersal of riotous assemblies.